Sale of agricultural land in Palam

1215. SHRI TRIDIB CHAUDHURI: Will the Minister of URBAN DE-VELOPMENT be pleased to state:

- (a) whether it is a fact that in Palam huge area of Gram Sabha land originally leased out to ex-servicemen for agricultural purposes are now being sold by the leasees for residential purposes; and
- (b) if so, the circumstances which enables leassee to resort to such sale/purchase and the measures proposed to be taken to save these public lands?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI DALBIR SINGH): (a) and (b) Some cases of transfer of agricultural land for residential purposes have reportedly taken place in Palam village. The enormous increase in land prices in Delhi is the cause for such transfers. Action is taken for ejectment and vesting of land to Gaon Sabha under Delhi Land Reforms Act, 1954.

Supply of edible oil by NCCF to M/s. Manipur Wholesale Store, Imphal

1216. SHRI SHAMIM HASHMI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to the reply to Unstarred Question No. 3121 given in Rajya Sabha on 19-8-88 and state:

- (a) whether any disciplinary action has been taken against the then Regional Manager, Calcutta for the said lapses/ irregularities; if so, the details thereof;
- (b) if not, what are the reasons therefor;
- (c) whether inquiry against the said Officer with regard to other irregularities mentioned in the list of charges against him in the letter dated 21-8-1983 forwarded by Ex-President, NCCF to the Ministry have been completed; and

(d) if so, what is the outcome thereof stating the action taken/proposed to be taken by Govenment in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) and (b) NCCF have reported that major Penalty proceedings have been initiated against the then Regional Manager (East) for his lapses including that in the supply of edible oils to Manipur Wholesale Store.

- (c) Yes, Sir.
- (d) On the basis of the fact tinding enquiry into the allegations mentioned in the Ex-President's Report of 1983 to Government of India, the proceedings have been initiated and further action is in process.

Loss to Bombay branch of NCCF on Rabi purchases

- 1217. SHRI SHAMIM HASHMI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to the reply to Unstarred Question No. 2987 given in Rajya Sabha on 19-8-88 and state:
- (a) whether any disciplinary action has since been taken against the officers found guilty in the said purchases; if so, the details thereof; and
 - (b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) and (b) No, Sir. On the basis of the audited figures now made available, the NCCF are examining the question of actual loss in the business transactions. It was found that in the earlier enquiries conducted by one of the Deputy Managers, hypothetical trading losses had been shown in the Akola Depot in 1987, which could not be used for fixing responsibility.